

## NOTES OF THE REGISTRY

Dt. 18.6.2001

Notice served on R-2  
and R-3. They are absent on call.  
No steps taken to file counter or to represent  
them. A-D not returned from  
R-1.

Wait A-D till 4.4.2001.  
from R1

REGISTRAR

A-D. been R-1  
not returned.

APP. memo by  
R-2 & R-3 not

Vis.  
sp  
3/7

R-1 &amp; R-3

A-7-2001.

A-D not returned from A1  
although notice is sent by  
Regd Post on 5.3.2001 and therefore  
service treated sufficient.

R 2 and R 3 are continu-  
t. to be absent. However last  
chance granted to all the  
Respondents to file counter  
by 30-7-2001.

A-7-2001

Free copies of order dated  
14.5.02 may be handed over  
to counsels for both side.

July  
3.6.02  
S.G.

## ORDERS OF THE TRIBUNAL

08. 26. 04. 02.

At request two weeks more time  
is allowed to file counter.  
Matter is adjourned to 14.05.02.

J.S.  
Member (J)

## 09. Order dated 14.5.2002

Advocate for the Applicant has filed  
a Memorandum, enclosing therewith a copy of letter  
bearing No. WPF/22/O.A.70/2001 dated 28.3.2001  
of the Divisional Railway Manager (Per), Waltair.  
In the said letter of the D.R.M. (P), Waltair, it  
has been disclosed that the father of the  
Applicant having faced a normal retirement,  
terminal benefits have already been granted and  
paid to the mother of the Applicant. It has  
further been disclosed in the said letter that  
since the father of the applicant faced a  
normal superannuation from service, the  
Applicant is not entitled to any compassionate  
appointment. In the said premises, the Advocate  
for the Applicant (by filing the aforesaid  
Memorandum) submits that he does not want to pursue  
the present OA. Any further and therefore, this  
OA. may be disposed of in terms of the  
communication received from the Railway  
Administration.

Heard Shri D.N. Mishra, learned  
Standing Counsel for the Respondents.

On the face of the aforesaid prayer  
of the Advocate for the Applicant, this OA. is,  
accordingly, disposed of.

Memorandum in question and the  
letter dated 28.3.2001 of the DRM (P), Waltair  
be kept on record.

MEMBER (JUDICIAL)

J.S.  
14.05.2002